

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.**

CIVIL CONTEMPT PETITION NO. 132 OF 2007

IN

Original Application No. 380 of 2001.

ALLAHABAD THIS THE 11<sup>TH</sup> DAY OF APRIL 2008.

**Hon'ble Mr. N.D. Dayal, Member-A  
Hon'ble Mr. A.K. Gaur, Member-J**

Sri Naveen Prakash Gupta, son of Balram Gupta,  
presently posted as Scientist C in D.M.S R.D.E., G.T.  
Road, Kanpur.

.....Applicant

(By Advocate: Shri M.S. Pipersonia)

Versus.

1. Mr. M. Natrajan, Director General, D.R.D.O.  
(Defence Research and Development Organization)  
Ministry of Defence, D.R.D.O. Bhawan, Raja Ji  
Marg, New Delhi.
2. Dr. K.U. Bhaskar Rao, Director, Defence  
Material Store Research and Development  
Establishment (C.M.S.R.D.E.), G.T Road,  
District Kanpur.

.....Respondents

(By Advocate: Shri Saumitra Singh)

**O R D E R**

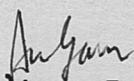
Mr. N.D. Dayal, Member-A

Heard Shri M.S Pipersonia, learned counsel for  
the applicant and Shri Saumitra Singh, learned counsel  
for the respondents.

2. Learned counsel for the applicant has brought to  
our notice <sup>b</sup> that the order passed by the Tribunal on  
20.11.2006 wherein the respondents were asked to pass  
suitable orders relating to payment of salary from  
24.8.1996 to 24.9.2000 and make payment within 3  
months adjusting subsistence allowance. Respondents

7

have since made payment. Learned counsel for the applicant submits that against the said order, the writ petition is pending before the Hon'ble High Court and no stay has been granted so far. As such we are not convinced that the compliance of the Tribunal's order <sup>has</sup> ~~be~~ regarded as still pending. If writ petition is pending before the Hon'ble High Court, and amount paid has been contested, the writ petition would govern the same. Contempt petition is dropped and notices are discharged.

  
Member-J  
Member-A

Manish/-